## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

(b)

RA NO:50/92 IN OA NO:2430/91

DATE OF ORDER: 10-02-92

SHRI RAMJI RAI

... APPLICANT

**VERSUS** 

I.C.A.R. & ORS.

... RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE RAM PAL SINGH, VICE-CHAIRMAN (J)
THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

## ORDER

This Review Application (RA) has been filed, seeking review of our judgement dated 29.10.91 in OA No. 2430/91 on the ground that some of the memoranda against which reliefs were claimed by the applicant had been withdrawn and that the applicant failed to mention in the OA that the respondents vide memoranda dated 26.9.1984, 17.3.1987 and 4.6.1987 had dropped and withdrawn all the disciplinary proceedings against the applicant.

The scope of the R.A. lies in a vary narrow 2. judgement could be reviewed only if there The compass. is an error apparent on the face of the record or some not available to the applicant even facts/evidence was The O.A. was filed on after exercise of due diligence. brought out were/ought to 25.9.1991 and the facts now have been in the knowledge of the applicant. The grounds judgement, therefore, the above seeking review of not sufficient. Accordingly the R.A. is rejcted.

(I.K. RASGOTRA)

MEMBER(A) (6)

Tagree
(RAM PAL SINGH)
VICE-CHAIRMAN(J)